IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(*through hybrid mode*)

ITEM No. 2

IA No. 120/2022, IA(I.B.C)/821 (CH)2024
and
CP (IB) No. 171/Chd/Hry/2021

IN THE MATTER OF:-

Induslnd Bank Ltd. ...Petitioner

Versus

G.P. Realtors Pvt. Ltd. …Respondent

Under Section: 7, IBC 2016 and 60(5)

Order delivered on 17.04.2024

CORAM:

SH. UMESH KUMAR SHUKLA
MEMBER (TECHNICAL)

SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)

PRESENT:

For the petitioner : Mr. Satyajit Bose, proxy counsel
Ms. Preeti Yadav, proxy counsel

For the respondent : Ms. Swati Saluja, proxy counsel

ORDER

In view of the Resolution of the Bar dated 16.04.2024, the Members of the Bar have abstained from Court work today.

IA(I.B.C)/821 (CH)2024

The present application has been filed to place on record the amended memo of parties in view of the order dated 24.01.2024. The same is taken on record. Thus, IA No.821/2024 stands ***disposed of.*** The Registry is directed to amend the name of the parties in the main ***CP (IB) No. 171/Chd/Hry/2021*** and also place the amended memo of parties along with CP***.***

IA No. 120/2022 and CP (IB) No. 171/Chd/Hry/2021

Rejoinder has been filed vide Diary No.732/4 dated 11.03.2024. The same is taken on record. Ld. counsels for the parties are directed to file short written

submissions as per last order. It will be the last opportunity. Let the matter be listed for arguments on 02.05.2024.

Sd/-

(UMESH KUMAR SHUKLA)
MEMBER (TECHNICAL)

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)

Tanvi